

कलेण्डर वर्ष की जानकारी उपलब्ध नहीं है ।

(ख) और (ग). केन्द्रीय सरकार लघु उद्योगों के विकास के लिये राज्य सरकारों को ऋण और अनुदान देती है । राज्य सरकार अपने यहां के उद्योगों को सहायता देने के अधिनियमों/नियमों के अन्तर्गत व्यक्तियों आदि को ऋण देती है । देश के विभिन्न स्थानों में स्थापित किये गये लघु उद्योग तथा जिन पार्टियों को ऋण मंजूर किये गये हैं उनकी संख्या बहुत अधिक है । इसलिये यहां उन सबकी गणना कर सकना संभव नहीं है ।

Allotment of Spindlage

1358. Shri Rajagopala Rao: Will the Minister of Commerce and Industry be pleased to state:

(a) whether there was any spindlage carried over from the Second Five Year Plan to the Third Five Year Plan;

(b) if so, how much has been carried over and what is the total spindlage available in the Third Five Year Plan;

(c) the State-wise number of applications received for allotment of spindles and action taken thereon State-wise;

(d) the reasons for delay in issue of licences in accordance with recommendations of State Governments, and for the return of applications for reconsideration by the State Governments; and

(e) the cases where applications were returned for reconsideration, and whether it was in accordance with the wishes of the State Governments?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) 3,78,856 spindles were carried-over to the Third Plan period. In addition it has also been decided to licence immediately during the Third Plan 3

million spindles. The total availability therefore is 33,78,856 spindles.

(c) A statement is laid on the Table of the House. [See Appendix II, annexure No. 55].

(d) A large number of licences have already been issued. The delay in the disposal of others is due to the need for careful scrutiny of the applications from the technical point of view. No applications were returned to the State Governments although in a few cases there has been correspondence with the State Governments for clarification of a few points.

(e) In view of the answer given to (d) above, this does not arise.

Export Licences

1359. Shri Jedhe: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the export licences are issued to export mangoes and cashewnuts; and

(b) if so, on what terms they are issued?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). Mangoes and cashewnuts are free from export control and not being subject to the Regulations under the Imports & Exports (Control) Act, can be exported freely to any extent and to all permissible destinations. However, there is a total ban on the export of cashewnuts (raw), as distinct from cashewnut (kernel) which is free from any control, and is termed "Cashewnut" unless otherwise specified.

Buildings for Welfare Centre at Rudrampur

1361. Shri P. Kunhan: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the construction of buildings for welfare centres at Rudrampur, Kothagudium, Singareni Collieries has been delayed for well over two years;